

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:3455

ANSWERED ON:11.08.2015

Garbage Pollution

Somaiya Dr. Kirit

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether any technology is available with the Government for treatment of solid waste and to protect the people from environmental hazards;
- (b) if so, the details thereof;
- (c) whether the Government has received any communication from people's representative, Member of Parliament regarding pollution from Kanjurmarg, Deonar and Mulund dumping grounds of Mumbai; and
- (d) if so, the response and action taken by the Government to monitor pollution, management and scientific treatment of garbage of these dumping grounds?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI PRAKASH JAVADEKAR)

(a) & (b) Municipal Solid Waste (Management and Handling) Rules, 2000 prescribe various processes for disposal of solid waste in an environmentally sound manner to protect the people from environmental hazard. The processes for treatment of bio-degradable wastes include composting including vermi composting, anaerobic digestion and other appropriate biological processes. The other prescribed processes for waste disposal include recycling for recovery of valuable resources, incineration including pelletization, landfilling for non-biodegradable, inert and other wastes that are not suitable either for recycling or for biological processing. Draft Solid Waste Rules, 2015 prescribe additional processes for waste disposal which include bio-methanation and co-processing.

(c) Yes, Sir.

(d) Since State Pollution Control Board and State Urban Development Department are the designated regulatory authorities prescribed under Municipal Solid Waste Rules, 2000 for approval and monitoring of municipal dump sites, the matter was taken up with those authorities. According to Maharashtra Pollution Control Board (MPCB) authorizations have been granted to the Municipal Corporation of Greater Mumbai (MCGM) to set up and operate waste processing / waste disposal facilities at the locations of Kanjur, Mulund and Deonar in Mumbai city. MPCB has monitored air and water quality at Deonar dumping ground which revealed that various quality parameters are in excess of the permissible limits. In view of the non-compliances, MPCB has issued Show Cause Notices / Directions to MCGM. Ministry after inspection of Kanjur site has directed the MCGM for strict compliance of the conditions stipulated in the environmental clearance.

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